II & (Inde)

1904. ASSAM SECRETARIAT.

GENERAL DEPARTMENT.

HOME-A.

January.

No. 110.

Arrangement of records in civil suits in the British Courts of the Khasi and Jaintia Hills district.

Governor's Secretariat
States Records.

Department, date, and Nos., or File No. and year.

Brief Title of File.

Home, A. Dec. 1903, Nos. 278-279.

Relaxation of the restrictions on the employment of legal practitioners to the British Courts of the Khasi and Jaintia Hills district.

REFERENCES TO LATER CASES.

Department, date, and Nos.

Brief Title of File.

No. 1 B & pt low = 484-97 No. 1 B & pt low = 484-97 P-11J

(To be continued on back, if necessary.)

PAPERS OTHER THAN PROCEEDINGS.
I.—Printed.

Notes and orders.

II.—Not printed.Unimportant papers.

1904.

ASSAM SECRETARIAT.

GENERAL DEPARTMENT.

HOME-A.

JANUARY.

No. 110.

Arrangement of records in civil suits in the British Courts of the Khasi and Jaintia Hills district.

TABLE OF CONTENTS.

No. 110.—To the Deputy Commissioner, Khasi and Jaintia Hills, No. 529Misc.—5352J., dated the 25th November 1903.

NOTES.

HOME-A, JANUARY 1904.

No. 110.

Arrangement of records in civil suits in the British Courts of the Khasi and Jaintia Hills district.

Chief Commissioner,

Orders might issue directing officers empowered to try civil suits in these hills to follow the High Court rules for the arrangement of records during trial (page 101 of High Court Civil Manual). Orders might also be issued that verbose and argumentative petitions should not be received, and that no written statements of a party's case or of the arguments in favour of it, except plaints and written statements drawn up in accordance with the spirit of the provisions of the Civil Procedure Code, should find place in the record.

7th May 1903.

F. J. MONAHAN.

The orders proposed in my note of the 7th May 1903, with regard to the arrangement of records and admission of petitions in civil cases, may issue in any case.

12th November 1903.

F. J. Monahan.

I agree. They should issue separately.

J. B. FULLER.

[To the Deputy Commissioner, Khasi and Jaintia Hills, No. 529Misc.—5352J., dated the 25th November 1903.]

ASSAM SECRETARIAT PROCEEDINGS.

Home---A.

January 1904.

Arrangement of records in civil suits in the British Courts of the Khasi and Jaintia Hills district.

No. 110.

No. 529Misc.—5352J., dated Shillong, the 25th November 1903.

From-The Secretary to the Chief Commissioner of Assam,

To-The Deputy Commissioner of the Khasi and Jaintia Hills.

I am directed to say that the records of civil suits which have come before the Chief Commissioner on appeal illustrate strongly certain unsatisfactory features in the administration of Civil Justice in the Khasi Hills. It appears that in the absence of pleaders and mukhtears, the parties employ petition writers to draw up verbose and voluminous petitions, which they file apparently at their convenience, in lieu of arguments in the case. Such petitions are filed without regard to order in the middle of depositions or elsewhere in the record, with the result that the records of civil cases are often exceedingly bulky and complex, and the administration of justice is rendered both dilatory and expensive to the parties, while much of the time of the courts is wasted in wading through the superfluous matter which comes upon the records.

2. The Chief Commissioner accordingly directs that officers empowered to try civil suits in the Khasi and Jaintia Hills should follow the rules for the arrangement of records during trial which have been prescribed by the High Court of Calcutta. Verbose and argumentative petitions should not be received, and no written statements of a party's case, or of the arguments in favour of it, except plaints and written statements drawn up in accordance with the spirit of the provisions of the Civil Procedure Code, should find a place in the record.